

The Annual Report 2007-2008 was more than overdue. Each time the committee asked to prepare it felt that it was in the verge of completion, new events occurred, such as the appointment of new judges and successive functions, which had to find mention in the report.

This Report has consciously avoided any mention of past history, as those details were given in the First Annual Report. However, some new information, topical to this year, have been added. These are inclusion of a greater number of colour coded bar charts and pie charts, to depict the institution and disposal of cases, and map the arrears of cases pending on the docket of this court. Another first is an attempt to cost-analyze judicial functioning, as well as to show, approximately, the time available to each Bench to decide every case. Every endeavour has been made to give a comprehensive picture of the court's functioning.

This report would not have been possible without the uncomplaining and tireless efforts of Shri H.C. Suri, Joint Registrar, who functioned as the Nodal Officer for this task, and his team consisting of Mr. Satish Gusain, A.O.(Judicial), Mr. Jagdish Lal, Senior Judicial Assistant (Court's Photographer), Mr. Nikhil Tiwari, Judicial Translator, Mr. Sunil Barthwal, Judicial Assistant, Mr. Ajay Kumar, Personal Assistant and Ms. Manisha Sonker, Junior Judicial Assistant. Special mention is to be made of Shri R.K. Gauba, Registrar (Vigilance) and Shri Jai Krishan Agarwal Registrar (Appellate), who assisted in the task of compiling facts and presenting them.

This section would be incomplete unless the efforts and valuable time put in by my colleagues, Justice Vipin Sanghi, and Justice Sudershan Kumar Misra, are acknowledged. They indefatigably and wholeheartedly participated in conceiving, drafting and even proof reading the report. Likewise, the bar members, Shri K.C. Mittal, President and Shri J.P. Sengh, Vice President (of the Delhi High Court Bar Association) gave valuable suggestions and inputs which have enriched the report, besides sparing valuable time from their busy professional schedules and social commitments.

Having acknowledged the valuable contributions of other members of the committee to the preparation of this annual report, I deem it my duty to claim sole responsibility for any mistakes, errors or omissions.

Justice S. Ravindra Bhat
Chairman of the Committee
(Annual Report 2007-2008)